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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No. 65 (RE-2010)/2009-2014
New Delhi, The 4th August, 2011

Subject : Import policy of Worked monumental or building stone (except slate) and articles thereof, other than goods of heading 6801; mosaic cubes and the like, of natural stone (including slate), whether or not on a backing; artificially coloured granules, chippings and powder, of natural stone (including slate)

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 2.1 of the Foreign Trade Policy, 2009-2014, the Central Government hereby makes the following amendments in the Schedule 1 (Imports) of the ITC (HS) Classifications of Export and Import Items.

2. Existing policy conditions (prior to this amendment) as available at page 474-475, for the Exim Codes 6802 10 00, 6802 21 10, 6802 21 20, 6802 21 90, 6802 91 00 and 6802 92 00 of Chapter 68 of ITC(HS) Classifications of Export and Import Items are extracted below (earlier policy conditions) :

“Import permitted freely provided cif value is US\$ 50 & above per square metre.”

3 After amendment the entry would read as below (amended policy conditions) :

“Import permitted freely provided cif value is US\$ 60 & above per square metre.”

4. The effect of this Notification :-

Now the import of items under the Exim Codes specified above is permitted freely if cif value is US\$ 60 and above per square meter instead of the earlier value of US\$ 50 .

Sd/-

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